

13.13 1/2 hrs.

**Special Court (Trial of Offences Relating to Transactions in Securities) Amendment Bill\***

[English]

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : I beg to move for leave to introduce a Bill further to amend the Special Court (Trial of Offences Relating to Transactions in Securities) Act, 1992.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Special Court (Trial of Offences Relating to Transactions in Securities) Act, 1992."

*The motion was adopted.*

SHRI P. CHIDAMBARAM : I introduce\*\* the Bill.

13.13 3/4 hrs.

**Statement Re : Special Court (Trial of Offences Relating to Transactions in Securities) Amendment Ordinance—Laid**

[English]

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : I beg to lay on the Table an explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Special Court (Trial of Offences Relating to Transactions in Securities) Amendment Ordinance, 1997.

[Placed in Library. See No. L.T. 1359/97]

13.14 hrs.

**Industrial Reconstruction Bank (Transfer of Undertakings and Repeal) Bill\***

[English]

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : I beg to move for leave to introduce a Bill to provide for the transfer and vesting of the undertakings of the Industrial Reconstruction Bank of India to and in the Company to be formed and registered as a Company under the Companies Act, 1956, and for matters connected therewith or incidental thereto and also to repeal the Industrial Reconstruction Bank of India Act, 1984.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the transfer and vesting of the undertakings of the Industrial Reconstruction Bank of India to and in the

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\*\* Introduced with the recommendation of the President.

Company to be formed and registered as a Company under the Companies Act, 1956, and for matters connected therewith or incidental thereto and also to repeal the Industrial Reconstruction Bank of India Act, 1984."

*The motion was adopted.*

SHRI P. CHIDAMBARAM : I introduce\*\* the Bill.

13.14 1/2 hrs.

**Statement Re : Industrial Reconstruction Bank (Transfer of Undertakings and Repeal) Ordinance—Laid**

[English]

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : I beg to lay on the Table an explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Industrial Reconstruction Bank (Transfer of Undertakings and Repeal) Ordinance, 1997.

[Placed in Library. See No. L.T. 1360/97]

13.15 hrs.

**Export-Import Bank of India (Amendment) Bill\***

[English]

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : Sir, I beg to move for leave to introduce a Bill further to amend the Export-Import Bank of India Act, 1981.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Export-Import Bank of India Act, 1981."

*The motion was adopted.*

SHRI P. CHIDAMBARAM : Sir, I introduce\*\* the Bill.

[Translation]

SHRI RAM NAIK (Mumbai North) : Mr. Deputy Speaker, Sir, Earlier my city was known as Bombay but after a prolonged efforts of many years it has been renamed as Mumbai. Similarly the new name of Madras has been given as Chennai. But U.N.I. a leading news agency of the country gave a news on the last 17th that a few developed countries like America, England and France have raised objection over this move. As a result thereof the Union Government is going to decide that in future these cities should be known as Bombay and Madras respectively. It seems as if this Government is spineless and without any backbone. This Government is surrendering itself before the foreign

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